

ITEM NO.2

COURT NO.16

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13929/2023

(Arising out of impugned final judgment and order dated 19-10-2023 in CRLOP No. 23629/2023 passed by the High Court Of Judicature At Madras)

V. SENTHIL BALAJI

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR, DIRECTORATE OF ENFORCEMENT,
MINISTRY OF FINANCE, CHENNAI

Respondent(s)

(IA No. 222100/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 222102/2023 - EXEMPTION FROM FILING O.T.; IA No. 224020/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-11-2023 This petition was called on for hearing today

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Mukul Rohtagi, Sr. Adv.
Mr. N R Elango, Sr. Adv.
Mr. Ma Gouthaman, Adv.
Dr. Ram Sankar, Adv.
Ms. Misha Rohatgi, Adv.
Mr. N Bharani Kumar, Adv.
Mr. Muthu Thangathurai, Adv.
Mr. Agilesh Kumar, Adv.
Mr. Aswin Prasanna, Adv.
Mr. Arjun, Adv.
Mr. Avinash Babu, Adv.
Mr. M Naveen, Adv.
Mr. G Jai Singh, Adv.
Mr. Muthu Ganesa Pandian, Adv.
M/S. Ram Sankar & Co, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Pratyush Srivastava, Adv.

Mr. Madhav Sinhal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

After arguing for sometime and on our expressing reservation in entertaining the petition seeking bail on the ground of sickness, learned senior counsel appearing for the petitioner seeks permission to withdraw the present petition with a view to file regular bail application on merits before the appropriate Court.

Permission as sought for is granted.

In view of the above, the Special Leave Petition is dismissed as withdrawn.

It is needless to say that any observation made in the impugned order against the petitioner on merits shall not come in the way of the petitioner seeking regular bail, and if any such application is made, the same shall be decided by the Court concerned in accordance with law. It is further clarified that both the parties shall be at liberty to raise all the contentions as may be permissible under the law.

(INDU MARWAH)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)